

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P No. 16/(MAH)/2015  
MA No. 171/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

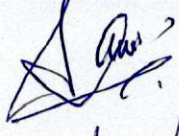
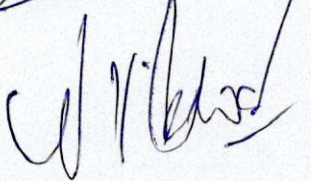
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2016

NAME OF THE PARTIES: Mr. Ashfaque Khopekhar & Ors.  
V/s.

M/s. The Indian Performing Rights Society Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Syed Ahmed	Adv. for the Petitioner	
2.	Mayan Bansal	Adv for Respondent	

Order

MA No.171/2016 in CP No. 16/397-398/CLB/MB/MAH/2015

On the petitioners' side affidavit filed along with consent letters, the  
Respondent side wishes to file their objections in writing.

Accordingly, the Respondents are given liberty to file their Affidavit within  
10 days.

List this matter for hearing on 25.1.2017.

sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

sd/-

**V. NALLASENAPATHY**  
Member (Technical)